

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1428/2002  
M.A. No. 1143/2002

New Delhi this the 3rd day of October, 2002

Hon'ble Dr. A. Vedavalli, Member (J)

1. Rosy D/o Shri Abid Ali  
R/o E-16 Block K 278  
New Silam Pur, New Delhi  
Sanad No. 2562
2. Raj Bala W/o Shri Baljit Singh  
R/o H.No. 248, Indraj Colony,  
Bawana, New Delhi-39  
Sanad No. 2314
3. Kailash Devi W/o Shri Gur Shyam  
Village P.O. Nangal Thakran  
Delhi-39  
Sanad No. 2502
4. Harish Kumar S/o Shri Shankar Lal  
R/o B-166A Nand Gaon Gajiyabad  
Sanad No. 7362
5. Brijesh Tiwari S/o Shri Ram Naresh Tiwari  
R/o H.No. A/33, Nangli Raja Pur Nizamuddin  
New Delhi  
Sanad No. 6233
6. Ramesh Chand Yadav S/o Shri Jagdish Prasad  
R/o 97/2 Neb Sarai, New Delhi-69  
Sanad No. 7068
7. Davinder S/o Shri Munshi Ram  
R/o F-79 Katwaria Sarai  
New Delhi.  
Sanad No. 6966
8. Kunwar Pal Singh S/o Shri Mitai Lal  
R/o 22 Asola Fateh Pur, Beri  
New Delhi.  
Sanad No. 550
8. Manoj Kumar S/o Shri Davinder Kumar Sharma  
R/o F-34 Lado Sarai, New Delhi  
Sanad No. 6944

Applicants

(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT Delhi, through

1. The Chief Secretary  
Govt. of NCT, 5 Sham Nath Marg,  
New Delhi

2. The Commandant General,  
Home Guard and Civil Defence,  
CTI Building, Raja Garden Delhi

3. The Commandant,  
Delhi Home Guards, CTI Building,  
Raja Garden, New Delhi.

Respondents

(By Advocate:Shri Harvir Singh)

ORDER (Oral)

1. Learned counsel for the respondents submits that he will not be filing any detailed reply in this case and that the short reply filed by the respondents may be treated as the main reply.

2. Rejoinder to the short reply has already been filed by the applicants. In the circumstances, pleadings are treated as complete.

3. When the matter came up for possible final hearing today, learned counsel for the respondents has produced copies of the Judgement of the Delhi High Court dated 29.4.2002 in CWP No. 4388/2001 Rajesh Mishra & Ors. Vs. Govt. of NCT of Delhi & Ors.) and also an Order of this Tribunal dated 11.9.2002 in CP No. 341/2002 in OA No. 2539/2001. He submits that the present case deals with termination/dis-engagement of the applicants who were serving as Home Guards under the Respondents and that the Tribunal has no jurisdiction to entertain this OA in view of the aforesaid judgement of the Delhi High Court and the Order of this Tribunal

4. Learned counsel for the applicant, Shri U.Srivastava, and the learned counsel for the respondents, Shri Harvir Singh agree that this Tribunal has

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no jurisdiction to entertain this OA in view of the aforesaid judgement of the Delhi High Court and the Order of this Tribunal.

5. Para 50 of the aforesaid judgement of the Delhi High Court dated 29.4.2002 is as under:

"In view of the aforementioned binding precedents of this Court, we are of the opinion that the petitioners cannot be said to be the civil servants and as such the Tribunal has rightly held that they have no jurisdiction to entertain the application under Section 19 of the Administrative Tribunal Act."

6. Relevant portion of the order of this Tribunal dated 11.9.2002 in CP No. 341/2002 in OA No. 2539/2001 which is as follows:

"In view of the findings of the High Court of Delhi in Rajesh Mishra & Ors. Vs. Government of NCT Delhi and others, 98 (2002) Delhi Law Times 624 (DB) where this court has been held to have no jurisdiction to entertain the service matter of Home Guards, as not being civil servants under Section 19 of Administrative Tribunal's Act, 1985, CP filed by the applicants is not maintainable and is accordingly dismissed.

Notices issued are discharged".

7. As the matter relates to termination/disengagement of Delhi Home Guards and in view of the aforesaid judgement of the Delhi High Court and the order of this Tribunal, I am of the opinion that this Tribunal has no jurisdiction to entertain the present OA under Section 19 of the Administrative Tribunals Act, 1985. OA is, therefore, dismissed as not maintainable.

AV

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8. Interim order earlier granted stands vacated.

A. Vedavalli  
( Dr. A. Vedavalli )  
Member (J)

\*Mittal\*